

Appendix-10 A

(Please see Paragraph 10.08 of HBP)

- I. Permission for arrangement or understanding involving site visit, on-site verification or access to records / documentation will be subject to the following conditions:
 - (a) Site visit, on-site verification or access to records /documentation will be confined to the purpose, sites and activity for which permission given/which have been mentioned in the authorisation.
 - (b) Site visit, on-site verification or access to records/ documentation will be allowed only to individuals mentioned in the authorisation.
 - (c) Site visit, on-site verification or access to records/ documentation shall be concluded during the period mentioned in the authorisation.
 - (d) Exporter/Importer will keep a record of site visit, on site verification or access to records/documentation alongwith detail of individuals who visited the premises during this visit and produce the same as and when required to do so by the Government of India.
 - (e) No exchange of goods, services and technologies and any documentation including drawings, specification sheets etc. will take place during the visit.
 - (f) Exporter/importer may be required to give any additional assurance that the Government of India may require.
 - (g) Any other condition that may be stipulated in the permission.
- III. Provisions of Weapons of Mass Destruction Act, 2005 shall also apply to an arrangement or understanding that involves site visit, on-site verification or access to records/ documentation.
- IV. Any violation of any condition of the license shall invite civil/ criminal prosecution as per law.